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DEPARTMENT  
STATE OF BIHAR  
INDIA

DATE = 00/00/00 = 8.5.2016  
REG. NO. 17564  
BIHAR

NOTICE TO BE PUBLISHED BY THE CANDIDATE

Before the Returning Officer,  
For election to..... (name of the House)  
From..... 132, Paharpur (G), Constituency (Name of the Ward)

*Ananya Choudhary* - Address: Str. No. 100, Nekta  
Village: Jhajjarpur, Dist. Patna, Bihar, Maligno  
Age: 25 years, residence of *Doodh Vaishali* (mention full postal address) - Candidate No. 10455  
10455  
15/3/16

Election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever is not applicable)

(1) I am a candidate for the..... (name of the political party) / am contesting as an independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self <i>Ananya Choudhary</i>	A339C2648C	2015-16	341950/-
2.	Spouse:			
3.	Dependent 1	NIL	NIL	NIL
4.	Dependent 2	NIL	NIL	NIL
5.	Dependent 3	NIL	NIL	NIL

(3) The following case(s) is/are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	NIL
(b)	Name of the court, Case No. and Date of order taking cognizance:	NIL
(c)	Details of Appeal(s) / Application(s) for revision (if any) filed against the above order(s):	NIL

4. Cases in which I have been convicted by a court of law (other those referred to in Form 2B):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	NIL
(b)	Name of the Court(s), Case No. and Date(s) of order(s):	NIL

(v) That I give below the details of my assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

(Note:

- Assets in joint name indicating the extent of joint ownership will also have to be given.
- In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given.
- Value of Bonds/Shares/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- 'Dependent', here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment).

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	30,860/-	NIL	NIL	NIL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Bank of India Sachin D/F 40 ₹ 232,300/- Citi Bank Sachin D/F 40 ₹ 23,680/- HDFC Bank Sachin D/F 40 ₹ 10,000/- Axis Bank Sachin D/F 40 ₹ 25,674/- State Bank of India Sachin D/F 40 ₹ 13,866/- Total ₹ 276,856/-	200/-, Panjura ₹ 10,000/- ₹ 20,000/- ₹ 10,000/- ₹ 25,674/- ₹ 10,000/- ₹ 13,866/- ₹ 276,856/-	NIL	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount	NIL	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	6,100/- given share 29,643/- Per year	NIL	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount	NIL	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/Yachts/Ships (details of Make, Registration No. etc., Year of Purchase and amount)	BMW 3 Series KL 21D - 0375 2003 Model 2200cc Petrol 2003 Model ₹ 10,000/-	BMW 3 Series KL 21D - 0375 2003 Model 2200cc Petrol 2003 Model ₹ 10,000/-	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold - 916 - 000 gm Silver - 2232 - 000 gm Gold - 770A - 0,20 gm	Gold - 916 - 000 gm Silver - 2232 - 000 gm Gold - 770A - 0,20 gm ₹ 38,922/-	NIL	NIL	NIL

Any other assets such as value of Chits/Interest	Nil	Nil	Nil	Nil	Nil
Gross Total value	₹ 22,922,63,07,898/-	Nil	Nil	Nil	Nil

### II. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.  
 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<b>Agricultural Land</b> Location(s) Survey number(s)	21. Katha Bank of 100 ft. Survey No. 575,100-001	1/ Acre, 100 ft. Survey No. 575,100-001	Nil	Nil	Nil
	Area (Total measurement in acres)	1.005	0.855	Nil	Nil	Nil
	Whether inherited property (Yes or NO)	Yes	Yes	Nil	Nil	Nil
	Date of purchase in case of self acquired property	18-07-1945	12-06-1987	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	60,000/-	2,00,000/-	Nil	Nil	Nil
	Any investment on the land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate Current market value	562,000/-	5,00,000/-	Nil	Nil	Nil
(ii)	<b>Non-Agricultural Land</b> Location(s) Survey number(s)	Residential Plot having boundary in Zilla Panchayat in Noida	Nil	Nil	Nil	Nil
	Area (Total measurement in sq. ft.)	21000 ft. plot no. 100	Nil	Nil	Nil	Nil
	Whether inherited property (Yes or NO)	Yes	Yes	Nil	Nil	Nil
	Date of purchase in case of self acquired property	Nil	Nil	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	Nil	Nil	Nil	Nil	Nil
	Any investment on the land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate Current market value	666,750/-	8,00,000/-	Nil	Nil	Nil
(iii)	<b>Commercial Buildings</b> (including apartments) Location(s) Survey number(s)	Nil	Nil	Nil	Nil	Nil
	Built up Area (Total measurement in sq. ft.)	Nil	Nil	Nil	Nil	Nil

	V. Assets inherited property (Yes or NO)	NIL	NIL	NIL	NIL	NIL
	Value of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(iv)	<u>Residential Buildings</u> (including apartments)	For own family Address: Dhanbad Plot no. 123456 Survey number 123456 Area	House for sale Address: Dhanbad Plot no. 123456 Survey number 123456 Area	NIL	NIL	NIL
	Location(s)			NIL	NIL	NIL
	Survey number(s)			NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	7800 Sq.Ft	3200 Sq.Ft	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	3800 Sq.Ft	1200 Sq.Ft	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	NO	NO	NIL	NIL	NIL
	Date of purchase in case of self acquired property	1990-09-09 Date: 1990-09-09	1990-09-09 Date: 1990-09-09	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	Rs. 1500/- per sq. ft. 150000/- Rs. 150000/-	Rs. 1500/- per sq. ft. 150000/-	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	16667000/-	16667000/-	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	<b>Total of Current Market Value of (i) to (v) above</b>	16667000/-	16667000/-	NIL	NIL	NIL

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-  
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	<u>Loan or dues to Banks/Financial Institutions</u>	Bank of India Dhanbad Branch Acc No. 123456 Amount outstanding Name of loan repairs	NIL	NIL	NIL	NIL
	Amount outstanding					
	Name of loan					
	Loan or dues to any individuals/ Entity other than mentioned in (i) above	NIL	NIL	NIL	NIL	NIL
	Name(s)	NIL	NIL	NIL	NIL	NIL
	Amount outstanding					
	Nature of loan					

	Any other liability				
	Grand total of liabilities				
(ii)	<b>Government Dues:</b> Dues to departments dealing with government accommodation	₹10,000/- 10,000/-	NIL	NIL	NIL
	Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIL
	Dues to departments dealing with government transport (excluding aircrafts and helicopters)	NIL	NIL	NIL	NIL
	Income Tax Dues	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL
	Service Tax Dues	NIL	NIL	NIL	NIL
	Municipal / Property Tax Dues	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL
	Any other dues				
	Grand total of all Govt. dues	₹0/-	NIL	NIL	NIL

(7) Details of profession or occupation:

a. Self N.L.A - salary ₹ 80,000/- (Eighty thousand rupees per month)  
 b. Spouse —

(8) My educational qualification is as under: (If Matriculation - Secondary School Certificate, 1982 A.M.V. College, Grade X - Higher Secondary certificate, 1982)

(Give details of highest School / University education with full form of the certificate/ diploma/ degree/ course)  
 (Name of the School /College/ University and the year in which the course was completed.)

(9) ABSTRACT OF THE DETAILS GIVEN IN (I) TO (8) ABOVE:

1. Name of the candidate	Sh. Amit Kumar Pawan Chaudhary
2. Full postal address	Office No. 102, Sector 10, Sector 10, Dehradoon
3. Number and Name of the constituency and state	110, Dehradoon (U.P.)
4. Name of the Political party which set up the candidate (otherwise write 'Independent')	Rashtriya Janata Dal
4. (a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL

(c) Total number of Pending cases where the court(s) have taken cognizance		NIL				
5. Part of		Yes in which last Income Tax Return filed 15BFC2668-C-2012 30/9/2012 15BFT0182-A-2012 30/9/2012				
(a) Candidate <u>Aruna Ramalingam</u> (b) Spouse <u>Soman Rajarao</u> (c) Dependents		NIL				
6. Details of Assets and Liabilities in rupees						
A. Moveable Asset (Total value)		Sale	Spouse	Dependent-I	Dependent-II	Dependent III
B. Immovable Asset		15000000	15000000	NIL	NIL	NIL
(i) Purchase Price and Development Cost of Immovable Property (Total Value)		15000000	15000000	NIL	NIL	NIL
(ii) Approximate Current Market Price of Asset (Total Value)		15000000	15000000	NIL	NIL	NIL
C. Liabilities				NIL	NIL	NIL
(i) Government dues (Total)		15000000	15000000	NIL	NIL	NIL
(ii) Loans from Bank, Financial Institutions and others (Total)		15000000	15000000	NIL	NIL	NIL
7. Highest educational qualification: (i) Matric. P-S-E.M-1980 (ii) Intermediate (or A.L.-Bachelors-1986 (iii) Graduation - Alagappa University (Chennai) - 1988. (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)						

### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (i) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above.  
 (ii) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 3 and 6 above.

Verified at Hanbar this the 15-11 day of March 2016.

Vishal

State Public Welfare Bd

6. I know and identify the deponent  
from his/her signature  
in my presence.

Mangal Kumar Prasad  
Associate 15-11-16

Deponent

- Note:
1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
  2. Affidavit should be sworn before an ~~each~~ Commissioner or Magistrate of the First Class (or before a Notary Public).
  3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "N/A" or "Not applicable", as the case may be, should be mentioned.
  4. The affidavit should be either typed or written legibly and neatly.

